

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:79  
ANSWERED ON:22.02.2011  
TERRORIST FUNDING  
Karunakaran Shri P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of terrorist groups are reported to be active in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether such groups are receiving funds from abroad including international syndicates;
- (d) if so, the details thereof; and
- (e) the details of the steps taken by the Government to neutralise such sources of funding and to check terrorist activities in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

(a) to (d): The Schedule to Unlawful Activities (Prevention) Act (UAPA) under Section 35 contains a list of 35 entries/entities which have been listed as terrorist organisations. These organisations operate at inter-state/intra-state/international level, depending on their area of activities. The list of such organisations is at Annexure-I. Further, nine organisations have also been notified as Unlawful Associations section 3 of UAPA. Some of these organisations are terrorist organisations. Apart from the above, some other organisations have also come to the adverse notice of the Government for their involvement in terrorist/extremist activities.

As per the available information, some of the militants/terrorists active in India obtain funds from abroad through hawala and transfer of money from banking channels. However, no international syndicate has come to notice so far.

(e): The Central Intelligence/Security agencies work in tandem with their counterparts in the States, which has, inter-alia, resulted in the arrest of a number of persons involved in facilitating funds/financing of terrorism. The Unlawful Activities (Prevention) Act, 1967 has been amended in 2008 to reinforce the punitive provisions to combat terrorism, which includes strengthening of provisions for Combating Financing of Terrorism. The Prevention of Money Laundering Act was amended and notified in 2009 and the amended provisions inter-alia includes offences under UAPA as well as certain other IPC offences as Schedule offences under the Prevention of Money Laundering Act.